



This is a digitally signed Gazette, to verify click here.

<http://rajpatrahimachal.nic.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 12 जनवरी, 2026 / 22 पौष, 1947

हिमाचल प्रदेश सरकार

सामान्य प्रशासन विभाग

अनुभाग-ई

अधिसूचना

शिमला-171002, 06 जनवरी, 2026

संख्या जी0ए0डी0-एफ-एफ(4) 8/99-खण्ड-II.—हिमाचल प्रदेश के राज्यपाल, एसएलपी (सी)

संख्या: 2016 का 31435, हिमाचल प्रदेश राज्य और अन्य बनाम नीलम कुमारी में तारीख 28-02-2024 को

222-राजपत्र / 2025-12-01-2026

(10029)

सर्वोच्च न्यायालय द्वारा पारित निर्णय के अनुसरण में और पूर्व विन्यास अधिनियम, 1890 (1890 का 6) की धारा-5 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए अधिसूचना संख्या: जी०ए०डी०(एफ)१(ए०)४-२/९०-खण्ड-१, तारीख ०८ जून, 1994 को अधिसूचित "हिमाचल प्रदेश स्वतन्त्रता सेनानी कल्याण निधि के उपयोग के लिए योजना" का उस विस्तार तक संशोधन करते हैं कि पैरा-१ के खण्ड (ख) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:-

(ख) "आश्रितों से पत्नी और हिताधिकारी से सीधे तौर पर जुड़े वंशज, विवाहित पुत्री/पौत्रियों और स्वतन्त्रता सेनानियों की पुत्री की तरफ से विवाहित/अविवाहित पौत्रों/पौत्रियों और ऐसा अन्य व्यक्ति, जो हिमाचल प्रदेश स्वतन्त्रता सेनानी कल्याण बोर्ड (जिसे इसमें इसके पश्चात् राज्य बोर्ड कहा गया है) की राय में पूर्णतः या भागतः हिताधिकारी पर आश्रित है, अभिप्रेत है।"

यह संशोधन स्वतन्त्रता सेनानी के प्रतिपाल्य (वार्ड) के आरक्षण को स्वतन्त्रता सेनानियों के पुत्रों के बच्चों के अतिरिक्त, पुत्रियों के बच्चों को सम्मिलित करने हेतु विस्तारित करता है।

आदेश द्वारा,
सचिव (सामान्य प्रशासन)।

[Authoritative English Text of Government Notification No. GAD-F-F(4)8/99-II, dated 06-01-2026 as required under clause (3) of Article 348 of the Constitution of India]

GENERAL ADMINISTRATION DEPARTMENT

Section-E.

NOTIFICATION

Shimla-171 002, the 6th January, 2025

No. GAD-F-F(4)8/99-Part-II .—In pursuance of judgment dated 28-02-2024 passed by the Apex Court in SLP (c) No. 31435 of 2016, State of H.P. & ors. vs Neelam Kumari, the Governor, Himachal Pradesh, in exercise of the powers conferred by sub-section (1) of Section 5 of the Charitable Endowment Act, 1890 (Act VI) of 1890), to amend the "Scheme for the utilization of the Himachal Pradesh Freedom Fighters Welfare Fund" notified vide notification No. GAD(F)I(A)4-2/90-I dated 8th June, 1994, to the extent that for clause (b) of para-1, the following is substituted, namely:—

"Dependents" shall mean the wife, direct descendants of the beneficiary, married daughter/granddaughters and married/unmarried grandsons/grand-daughter from the side of daughters of Freedom Fighters and any other person, who in the opinion of Himachal Pradesh Freedom Fighters Welfare Board hereinafter referred to as the State Board is or was wholly or partly dependent on the beneficiary.

This amendment expands the WFF (Ward of Freedom Fighters) reservation to include children of daughters of freedom fighters, in addition to children of sons.

By order,

Secretary (GAD).

TRANSPORT DEPARTMENT**NOTIFICATION***Shimla-171002, the 6th January, 2026*

No. TPT-C(9)-2/2025.— The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section 41 of the Motor Vehicles Act, 1988 (No. 59 of 1988) and all other powers enabling him in this behalf is pleased to allot/release registration mark **HP-52 AA alongwith Serial No. 0001 to 9999** to the newly created Registering & Licensing Authority Sunni, District Shimla, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

R.D. NAZEEM, IAS,
Additional Chief Secretary (Transport).

TRANSPORT DEPARTMENT**NOTIFICATION***Shimla-171002, the 6th January, 2026*

No. TPT-C(9)-5/2023.—The Governor, Himachal Pradesh in exercise of the powers conferred by sub section (6) of Section 41 of the Motor Vehicles Act, 1988 (No. 59 of 1988) and all other powers enabling him in this behalf is pleased to allot/release registration mark **HP-82 B alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority Balh, District Mandi, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

R.D. NAZEEM, IAS,a
Additional Chief Secretary (Transport).

TRANSPORT DEPARTMENT**NOTIFICATION***Shimla-171002, the 6th January, 2026*

No. TPT-C(9)-4/2017-Loose.—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section 41 of the Motor Vehicles Act, 1988 (No. 59 of 1988) and

all other powers enabling him in this behalf is pleased to allot/release registration mark **HP-83 B alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority Jawalamukhi, District Kangra, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

R.D. NAZEEM, IAS,
Additional Chief Secretary (Transport).

तकनीकी शिक्षा, व्यवसायिक एवं औद्योगिक प्रशिक्षण विभाग

अधिसूचना

शिमला-171002, 03 जनवरी, 2026

संख्या: ईडीएन (टीई) ए(3)-8/2024.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, हिमाचल प्रदेश तकनीकी शिक्षा, व्यवसायिक एवं औद्योगिक प्रशिक्षण विभाग में प्रधानाचार्य (बहुतकनीकी), ग्रुप-ए के पद के लिए इस अधिसूचना से संलग्न उपाबन्ध-क के अनुसार भर्ती और प्रोन्नति नियम बनाते हैं, अर्थात्:—

1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश तकनीकी शिक्षा, व्यवसायिक एवं औद्योगिक प्रशिक्षण विभाग, प्रधानाचार्य (बहुतकनीकी), ग्रुप-ए भर्ती और प्रोन्नति नियम, 2025 है।

(2) ये नियम राजपत्र, (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. निरसन और व्यावृत्तियां.—(1) इस विभाग की अधिसूचना संख्या: एस0टी0वी0(टी0ई0)ए0(3) 9/87-I, तारीख 02-12-1993 द्वारा अधिसूचित और असाधारण राजपत्र, हिमाचल प्रदेश में तारीख 25 दिसम्बर, 1993 को प्रकाशित हिमाचल प्रदेश तकनीकी शिक्षा, व्यवसायिक एवं औद्योगिक प्रशिक्षण विभाग प्रधानाचार्य बहुतकनीकी (वर्ग-I राजपत्रित) पद भर्ती और प्रोन्नति नियम, 1993 का एतद्द्वारा निरसन किया जाता है।

(2) ऐसे निरसन के होते हुए भी उपरोक्त उप नियम 2(1) के अधीन इस प्रकार निरसित नियमों के अधीन की गई कोई नियुक्ति या बात या कार्रवाई इन नियमों के अधीन विधिमान्य रूप में की गई समझी जाएगी।

आदेश द्वारा,
कदम संदीप वसंत,
सचिव (तकनीकी शिक्षा)।

हिमाचल प्रदेश तकनीकी शिक्षा, व्यवसायिक एवं औद्योगिक प्रशिक्षण विभाग में प्रधानाचार्य बहुतकनीकी गुप-ए पद के लिए भर्ती और प्रोन्नति नियम

1.	पद का नाम:	प्रधानाचार्य (बहुतकनीकी)
2.	पद (पदों) की संख्या:	23 (तेईस)
3.	वर्गीकरण	गुप-ए
4.	वेतनमान	हिमाचल प्रदेश सिविल सेवाएं (संशोधित वेतन) नियम, 2022 के अनुसार समयमान से संलग्न पे-मैट्रिक्स का स्तर (लेवल)-28
5.	“चयन” पद अथवा “अचयन” पद	चयन
6.	सीधी भर्ती के लिए आयु	लागू नहीं
7.	सीधे भर्ती किए जाने वाले व्यक्तियों के लिए अपेक्षित न्यूनतम शैक्षणिक और अन्य अर्हताएं :	लागू नहीं
8.	सीधे भर्ती किए जाने वाले व्यक्ति (व्यक्तियों) के लिए विहित आयु और शैक्षिक अर्हता (अर्हताएं), प्रोन्नत व्यक्ति व्यक्तियों की दशा में लागू होंगी या नहीं:	आयु : लागू नहीं शैक्षिक अर्हता: हां जैसा कि नीचे स्तम्भ संख्या 11 के समाने विहित है।
9.	परिवीक्षा की अवधि, यदि कोई हो तो :	सीधी भर्ती / प्रोन्नति लागू नहीं
10.	भर्ती की पद्धति: भर्ती सीधी होगी या प्रोन्नति या सैकंडमेंट या स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता:	शत प्रतिशत प्रोन्नति द्वारा
11.	प्रोन्नति/ सैकंडमेंट/ स्थानान्तरण की दशा में वे श्रेणियों जिनसे प्रोन्नति/ सैकंडमेंट / स्थानान्तरण किया जाएगा :	विभागाध्यक्ष में से प्रोन्नति द्वारा, जो निम्नलिखित में से एक विहित शैक्षिक अर्हता रखते हों :- पी.एच.डी और तथा प्रासंगिक विषयक्षेत्र में स्नातक या निष्णात स्तर पर प्रथम श्रेणी के साथ शिक्षण/शोध/उद्योग में न्यूनतम सोलह वर्ष का अनुभव, जिसमें से कम से कम पांच वर्ष का अनुभव विभागाध्यक्ष के स्तर का हो तथा तीन वर्ष का अनुभव पी.एच.डी. के पश्चात् का हो; पिछले पांच वर्षों के लिए दस में

	से पांच से < आठ का औसत 360° प्रतिपुष्टि स्कोर। या प्रासंगिक विषयक्षेत्र में स्नातक या निष्णात स्तर पर प्रथम श्रेणी, शिक्षण/ शोध/उद्योग में न्यूनतम बीस वर्ष के अनुभव, जिसमें से कम से कम सात वर्ष का अनुभव विभागाध्यक्ष के स्तर का से अन्यून स्तर का हो। पिछले पांच वर्षों के लिए दस में से आठ से दस तक का औसत 360° प्रतिपुष्टि स्कोर। टिप्पणः—360° प्रतिपुष्टि अंक का परिकलन इन नियमों से संलग्न और समय-समय पर संशोधित एआईसीटीई अधिसूचना संख्या फा. स. 61-1/आरआईएफडी/7वां सीपीसी/2016-17 तारीख 01/03/2019 के उपाबंध-III के अनुसार होगा:
--	--

परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय/कठिन/दुर्गम/अगम्य क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में पद (पदों) की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्वधीन, कम से कम एक कार्यकाल तक सेवा करनी होगी:

परन्तु यह और कि उपर्युक्त परन्तुक (1) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवर्षिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो। तथापि ऐसे पदधारियों को, उनकी प्रोन्नति पर, दूरस्थ/ग्रामीण क्षेत्रों में तैनात/स्थानान्तरित किया जा सकेगा:

परन्तु यह और भी कि उन अधिकारी/कर्मचारी को, जिन्होंने जनजातीय/कठिन/दुर्गम/अगम्य क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में कम से कम एक कार्यकाल तक सेवा नहीं की है, उसके अपने संवर्ग (काडर) में सर्वथा वरिष्ठता के अनुसार स्थानान्तरण किया जाएगा।

स्पष्टीकरण I.—उपरोक्त परन्तुक (I) के लिए जनजातीय/कठिन/दुर्गम क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में "कार्यकाल" से प्रशासनिक अत्यावश्यकताओं/सुविधा को ध्यान में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी।

स्पष्टीकरण II.—उपरोक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय/कठिन क्षेत्र निम्न प्रकार से होंगे:—

- (i) राज्य में समस्त जनजाती क्षेत्र
- (ii) चम्बा जिला का चुराह एवं मेहला खण्ड (ब्लॉक)
- (iii) रामपुर उपमण्डल का 15/20, 18/20, 12/20 क्षेत्रों के अन्तर्गत कुकी, दरकली, मुनीष, काशापाट पंचायत, जिला शिमला।
- (iv) जिला शिमला के उप-मण्डल का डोडरा क्वार क्षेत्र
- (v) जिला शिमला के रोहडू उप-मण्डल के छोहारा खण्ड (ब्लॉक) की जावल, खाबल पेरवा तांगनू, जांगलिक, दिउडी, मायला, सिंदासली, धगोली, रोहल, रानोल, खरशाली, गौवशारी, डिसवानी, ढाकगांव पंचायतें।
- (vi) जिला शिमला की कूपवी उप-तहसील।
- (vii) कांगड़ा जिला का छोटा भंगाल और बड़ा भंगाल क्षेत्र
- (viii) सिरमौर जिला की शिलाई और संगड़ाह तहसीलें

- (ix) जिला सिरमौर में तहसील नौहराधार के चरना पटवार वृत्त और ददाहू तहसील के खाला क्यार, भाटगढ़, कोटिधिमान और जराग के पटवार वृत्त।
- (x) जिला मण्डी का चौहार घाटी

स्पष्टीकरण—III.—उपरोक्त परन्तुक (1) के प्रयोजन के लिए दूरस्थ/ग्रामीण क्षेत्र निम्न प्रकार से होंगे:— (i) उप- मण्डल/तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान।

- (ii) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहां के लिए बस सेवा उपलब्ध नहीं है और 3 किलोमीटर से अधिक की पैदल यात्रा करनी पड़ती है।
- (iii) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृहनगर या गृहनगर क्षेत्र के साथ लगता 20 किलोमीटर की परिधि के भीतर का क्षेत्र।
- (I) प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्ति से पूर्व, सम्भरक(पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अधधीन प्रोन्नति के लिए गणना में ली जाएगी, कि सम्भरक(पोषक) प्रवर्ग में तदर्थ नियुक्ति/प्रोन्नति भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थी: परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक(पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पद की गई सेवा सहित, जो नियमित सेवा/नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने-अपने प्रवर्ग/पद/कांडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगे:

परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष की न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगी:

परन्तु यह और भी कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा/समझे जाएंगे।

स्पष्टीकरण.—अंतिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जिसने आपातकाल की अवधि के दौरान सशस्त्र बलों में कार्य ग्रहण किया था और जिसे डिमोबिलाइज्ड आर्म्ड फोर्सिज परसोनल (रिजवेशन ऑफ वैकन्सीज इन दी हिमाचल स्टेट नॉन-टैक्नीकल सर्विसिज) रूलज, 1972 के नियम-3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तदधीन वरीयता लाभ दिए गए हों या जिसे एक्स-सर्विसमैन (रिजर्वेशन ऑफ वैकन्सीज इन दी हिमाचल प्रदेश टैक्नीकल सर्विसिज) रूलज, 1985 के नियम-3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तदधीन वरीयता लाभ दिए गए हों।

- (II) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवाकाल के लिए गणना में ली जाएगी, यदि तदर्थ नियुक्ति/प्रोन्नति उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थी:

परन्तु की गई तदर्थ सेवा को गणना में लेने के पश्चात् जो पुष्टिकरण होगा उसके फलस्वरूप पारस्परिक वरीयता अपरिवर्तित रहेगी।

12.	यदि विभागीय प्रोन्नति/स्थायीकरण समिति विद्यमान हो तो उसकी संरचना:	(क) विभागीय प्रोन्नति समिति: जैसा सरकार द्वारा समय-समय पर गठित की जाए। (ख) विभागीय स्थायीकरण समिति: लागू नहीं।
13.	भर्ती करने में जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाए:	जैसा विधि द्वारा अपेक्षित हो
14.	सीधी भर्ती के लिए अनिवार्य अपेक्षा :	लागू नहीं
15.	सीधी भर्ती द्वारा पद पर नियुक्ति के लिए चयन:	लागू नहीं
16.	आरक्षण:	सेवा में नियुक्ति, हिमाचल प्रदेश सरकार द्वारा, समय-समय पर अनुसूचित जातियों/अनुसूचित जनजातियों/अन्य पिछड़े वर्गों और व्यक्तियों के अन्य प्रवर्गों के लिए सेवा में आरक्षण की बाबत जारी किए गए आदेशों के अधीन होगी।
17.	विभागीय परीक्षा	सेवा में प्रत्येक सदस्य को समय-समय पर यथा संशोधित हिमाचल प्रदेश विभागीय परीक्षा नियम, 1997 में यथाविहित विभागीय परीक्षा पास करनी होगी।
18.	शिथिल करने की शक्ति:	जहां राज्य सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है, वहां वह, कारणों को लिखित में अभिलिखित करके और हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, आदेश द्वारा, इन नियमों के किसी/किन्हीं उपबन्ध (उपबन्धों) को किसी वर्ग या व्यक्ति (व्यक्तियों) के प्रवर्ग या पद (पदों) की बाबत, शिथिल कर सकेगी।

[Authoritative English text of this Department Notification No. EDN(TE)A(3)-8/2024, dated 03-01-2026 as required under Article 348 (3) of the Constitution of India].

TECHNICAL EDUCATION, VOCATIONAL & DEPARTMENT OF INDUSTRIAL TRAINING

NOTIFICATION

Shimla-171002 the 3rd January, 2026

No. EDN(TE)A(3)-8/2024.—In exercise, of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor, Himachal Pradesh, in consultation with the Himachal Pradesh Public Service Commission, is pleased to make the Recruitment and Promotion Rules for the post of Principal (Polytechnic), Group-A in the Department of Technical Education, Vocational & Industrial Training, Himachal Pradesh, as per Annexure-A attached to this Notification, namely:—

1. Short title and Commencement:

These Rules may be called the Himachal Pradesh, Technical Education, Vocational and Industrial Training Department, Principal (Polytechnic) Group-A Recruitment and Promotion Rules, 2025.

2. Repeal & Savings:

These rules shall come into force from the date of publication in the Rajparta (e-Gazette), Himachal Pradesh.

The Himachal Pradesh, Technical Education, Vocational and Industrial Training Department, Principal (Polytechnic) (Class-I Gazetted), Recruitment and Promotion Rules, 1993 notified *vide* this Department Notification No. STV(TE)A(3)-9/87-I, dated 02-12-1993 and published in Rajpatra on 25-12-1993 are hereby repealed.

Notwithstanding such repeal, any appointment made or anything done or any action taken under these rules so repealed under sub-rule 2(I) *supra* shall be deemed to have been validly made, done or taken under these rules.

By order,

KADAM SANDEEP VASANT,
Secretary (Tech. Edu.).

ANNEXURE-A

**RECRUITMENT AND PROMOTION RULES FOR THE POST OF PRINCIPAL
POLYTECHNIC, GROUP-A IN THE DEPARTMENT OF TECHNICAL EDUCATION,
VOCATIONAL AND INDUSTRIAL TRAINING, HIMACHAL PRADESH**

1.	Name of Post:	Principal (Polytechnic)
2.	Number of Post(s):	23 (Twenty-Three)
3.	Classification:	Group-A
4.	Scale of Pay:	Level -28 of the pay matrix attached with time scale of the post, as per H.P. Civil Services (Revised Pay) Rules, 2022.
5.	Whether "Selection" post or "Non- Selection" post:	Selection
6.	Age for direct recruitment	Not Applicable
7.	Minimum educational and other qualifications required for direct recruit(s):	Not Applicable

8.	Whether age and educational qualification(s) prescribed for direct recruit(s) will apply in the case of the promotee(s):	Age: Not Applicable <i>Education Qualification:</i> Yes, as prescribed in Column No. 11
9.	Period of probation, if any	Direct Recruitment/Promotion: Not Applicable
10.	Method(s) of recruitment, whether by direct recruitment, by regularization or by promotion/secondment/transfer and the percentage of post(s) to be filled in by various methods:	100% by promotion
11.	In case of recruitment by promotion/secondment/transfer, grade from which promotion/secondment/transfer is to be made:	By promotion from amongst the Heads of Department who possess one of the following qualifications: Ph.D. and First class at Bachelor's or Master's level in the relevant discipline with minimum of 16 years of experience in Teaching/Research/Industry out of which 5 years shall be at the level of HOD and 3 years shall be post Ph. D. Experience; an average 360⁰ feedback score of 5 to <8 out of 10 for last 5 year OR First class at Bachelor's or Master's level in the relevant discipline; minimum of 20 years of experience in Teaching/Research/Industry, out of which 7 years shall be not below the level of HoD. An average 360⁰ feedback score of 8 to 10 out of 10 for last 5 years. Note: [Calculation of 360 degree feedback score should be as per Annexure-III of AICTE Notification FNo. 61-1/RIFD/7th CPC/2016-17 dated 01/03/2019.]:
	Provided that for the purpose of promotion every employee shall have to serve atleast one term in the Tribal / Difficult / Hard areas and remote / rural areas subject to adequate number of post(s) available in such areas: Provided further that the proviso (I) <i>supra</i> shall not be applicable in the case of those employees who have five years or less service, left for superannuation except posting/transfer in remote/rural area. However, this condition of five years shall not be applicable in case of promotion:] Provided further that Officers /Officials who has not served atleast one tenure in Tribal/ Difficult/Hard areas and remote/rural areas shall be transferred to such area strictly in accordance with his /her seniority in the respective cadre.	

Explanation.—For the purpose of proviso (I) *supra* the “term” in Tribal/Difficult/Hard areas/remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies/convenience.

Explanation II.—For the purpose of proviso (I) *supra* the Tribal/Difficult Areas shall be as under:—

- (i) All tribal areas in the State
- (ii) Churah and Mehla Blocks of Chamba District
- (iii) 15/20,18/20,12/20 areas of Rampur Sub Division including Kuki Darkali, Munish, Kashapat Panchayat, District Shimla.
- (iv) Dodra Kwar sub Division of District Shimla
- (v) Jabal, Khabal, Pekha, Tangnu, Janglik, Diudi, Mayla, Sindasli, Dhagoli, rohal, Ranol, Kharshali, Gaonsari, Diswani, Dhakgaon Panchayats of Chhohara Block of Rohru Sub Division, District Shimla.
- (vi) Sub-Tehsil Kupvi of District Shimla
- (vii) Chhota Bhangal and Bara Bhangal areas of Kangra District
- (viii) Shillai and Sangrah Tehsils of Sirmaur District
- (ix) Patwar Circle charana of Tehsil Nohradhar and Patwar Circles; Khala Kyar, Bhatgarh, Koti Dhiman and Jarag of Tehsil Dadahu, District Sirmaur.
- (x) Chuhar Ghati of District Mandi.

Explanation III.—For the purpose of proviso (I) *supra* the Remote/Rural Areas shall be as under:

- (i) All stations beyond the radius of 20 Kms. from Sub Division /Tehsil headquarter.
- (ii) All stations beyond the radius of 15 Kms. from State Headquarter and District head quarters where bus service is not available and on foot journey is more than 3 (three) Kms.
- (iii) Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category.

- (I) In all cases of promotion, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these Rules for promotion subject to the conditions that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of R&P Rules:

Provided that in all cases where a junior person become eligible for consideration by virtue of his total length of service (including the service rendered on adhoc basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration:

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment and Promotion Rules for the post, whichever is less:

	Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) Junior to him shall also be deemed to be ineligible for consideration for such promotion. Explanation.—The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be Ex-servicemen who have joined Armed Forces during the period of emergency and recruited under the provisions of Rule-3 of Demobilized Armed Forces Personnel (Reservation of Vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority there under or recruited under the provisions of Rule-3 of the Ex-servicemen (Reservation of vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority there under. (II) Similarly, in all cases of confirmation, continuous adhoc service rendered on the feeder post if any, prior to the regular appointment against such posts shall be taken into account towards the length of service, if the adhoc appointment / promotion had been made after proper selection and in accordance with the provision of the Recruitment & Promotion Rules: Provided that <i>inter-se-seniority</i> as a result of confirmation after taking into account, <i>adhoc</i> service rendered shall remain unchanged.
12.	If a Departmental Promotion Committee/Departmental Confirmation Committee exists, what is its composition? (a) Departmental Promotion Committee: As may be constituted by the Government from time to time. (b) Departmental Confirmation Committee: Not Applicable
13.	Circumstances under which the Himachal Pradesh Public Service Commission (H.P.P.S.C.) is to be consulted in making recruitment: As required under the Law
14.	Essential requirement for a direct recruitment: Not Applicable
15.	Selection for appointment to the post by direct recruitment: Not Applicable
16.	Reservation: The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes / Scheduled Tribe/Other Backward Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.¹²
17.	Departmental Examination: Every Member of the Service shall pass a Departmental Examination as prescribed in the H.P. Departmental Examination Rules, 1997 as amended from time to time.

18.	Power to relax	Where the State Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the Himachal Pradesh Public Service Commission relax any of the provision(s) of these Rules with respect to any class or category of person(s) or post(s).
------------	-----------------------	---

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun,
District Hamirpur (H.P.)**

In the matter of :

1. Neeraj Kumar s/o Vipan Kumar, r/o Village & P.O. Manjhiar, Tehsil Nadaun, District Hamirpur (H.P.).

2. Khushi Sharma d/o Vijay Kumar, r/o Village & Post Office Chakli, Tehsil Nahan, District Sirmaur (H.P.).

Versus

General Public

Subject.— *Proclamation for the registration of marriage u/s 5 of Special Marriage Act, 1976.*

Neeraj Kumar & Khushi Sharma have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 23-03-2026 at 11.00 A.M., in case no objection is received by 23-03-2026 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 29-12-2025.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun,
District Hamirpur (H.P.)**

In the matter of :

1. Munish Kumar s/o Piar Chand, r/o Village Rit, P.O. Jalari, Tehsil Nadaun, District Hamirpur (H.P.).

2. Kashish d/o Raman Kumar, r/o Village Jatoli Khatran, Post Office Chamukha, Tehsil Rakkar, District Kangra (H.P.).

Versus

General Public

Subject.— *Proclamation for the registration of marriage u/s 5 of Special Marriage Act, 1976.*

Munish Kumar & Kashish have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 06-03-2026 at 11.00 A.M., in case no objection is received by 06-03-2026 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 08-12-2025.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun,
District Hamirpur (H.P.)**

In the matter of:

1. Yog Raj s/o Nikka Ram, r/o Village Behrar, Post Office Jansoo Tehsil Nadaun, District Hamirpur (H.P.).

2. Shalni Verma d/o Chandra Pal Verma, r/o 71/110 Suter Khana, Kanpur Nagar, Kanpur, Uttar Pradesh-208 001.

Versus

General Public

Subject.— *Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 15-04-2025 at Aryan Samaj, Mesten Road, Kanpur (U.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 24-01-2026 at 11.00 A.M., the objection(s) after 24-01-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 29-12-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Sunil Kumar s/o Kuljeet Kumar, r/o Village Jangloo, Post Office Jalari, Tehsil Nadaun, District Hamirpur (H.P.).
2. Anuradha d/o Satyapal Singh, r/o Gurad Malla Ekeshwar pauri Garhwal, Uttarakhand.

General Public

Subject.— *Notice for Registration of Marriage under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 19-12-2025 at Village Shiv Mahadev Mandir Purtyala, Distt. Kangra and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 16-02-2026 at 11.00 A.M., the objection(s) after 16-02-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 29-12-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, पंचरूखी, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जन्म पंजीकरण / मृत्यु पंजीकरण

तारीख पेशी : 23-01-2026

Urgen Kunchok Sherpa

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना—पत्र अधिनियम धारा 13(3) जन्म/मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री Urgen Kunchok Sherpa पुत्र श्री Pemba, निवासी गांव Tashi Jong, P.O. Taragarh, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र पेश किया है कि प्रार्थी का जन्म दिनांक 23-05-1989 को गांव लदोह, डा0 पंचरूखी, तहसील पंचरूखी, जिला कांगड़ा (हि0प्र0) में घर पर हुआ था। उस समय इनका परिवार किराये के मकान में रहता था परन्तु उस समय अज्ञानतावश इनके परिवार वालों ने ग्राम पंचायत लदोह के अभिलेख में जन्म तिथि पंजीकृत नहीं करवाई थी। अब इनको किसी कारणवश अपने जन्म प्रमाण पत्र की आवश्यकता है। अतः सम्बन्धित ग्राम पंचायत को जन्म पंजीकरण के आदेश पारित किए जाएं।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति को कोई उजर या एतराज हो तो वह दिनांक 23-01-2026 को अधोहस्ताक्षरी की अदालत में सुबह 11.00 बजे असातन या वकालतन हाजिर होकर अपना पक्ष पेश कर सकते हैं। बाद गुजरने मियाद कोई भी उजर या एतराज काबिले समायत न होगा तथा प्रार्थी की जन्म तिथि पंजीकरण दिनांक 23-05-1989 के आदेश ग्राम पंचायत लदोह, तहसील पंचरूखी, जिला कांगड़ा (हि0प्र0) को जारी कर दिए जाएंगे।

आज दिनांक 29-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवम् कार्यकारी दण्डाधिकारी, तहसील खुण्डियां,
जिला कांगड़ा (हि0 प्र0)

केस नं0 : 814445/2025

तारीख पेशी : 16-02-2025

श्री प्रदीप कुमार पुत्र श्री ईटली राम, निवासी गांव वार खुर्द, डाकघर वारी कलां, तहसील खुण्डियां,
जिला कांगड़ा, हिमाचल प्रदेश प्रार्थी।

बनाम

आम जनता

..... प्रत्यार्थी।

उनवान मुकद्दमा.—जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत जन्म तिथि का पंजीकरण करने हेतु।

नोटिस बनाम आम जनता।

प्रार्थी श्री प्रदीप कुमार पुत्र श्री ईटली राम, निवासी गांव वार खुर्द, डाकघर वारी कलां, तहसील खुण्डियां, जिला कांगड़ा, हिमाचल प्रदेश ने स्वयं उपस्थित होकर प्रार्थना—पत्र प्रस्तुत किया है कि उसका जन्म दिनांक 16-04-1975 को गांव वार खुर्द में हुआ है परन्तु अज्ञानतावश ग्राम पंचायत वारी कलां के अभिलेख में जन्म तिथि दर्ज नहीं हुआ है जिसे ग्राम पंचायत वारी कलां के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इशतहार व मुस्त्री मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 16-02-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थी श्री प्रदीप कुमार पुत्र श्री ईटली राम, निवासी गांव वार खुर्द, डाकघर वारी कलां की जन्म तिथि दिनांक 16-04-1975 जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत वारी कलां के अभिलेख में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 26-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवम् कार्यकारी दण्डाधिकारी,
तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
District Kangra (H.P.)**

File No. /TEH/2025 Date of Institution : 21-12-2025 Case Titled : Correction of name

Smt. Sulkshana Devi w/o Late Sh. Kesar Singh, r/o Village Kadana, P.O. Rehan, Sub-Tehsil Raja Ka Talab, District Kangra, H.P. ..Applicant.

Versus

The General Public

..Respondent.

Notice of the General Public

Whereas, Smt. Sulkshana Devi w/o Late Sh. Kesar Singh, r/o Village Kadana, P.O. Rehan, Sub-Tehsil Raja ka Talab, District Kangra, H.P. has filled an application before the undersigned in which she has stated that her correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Smt. Sulkshana Devi w/o Late Sh. Kesar Singh but due to clerical mistake her name has been wrongly entered in Revenue record of Mohal Kadana Patwar Circle Rehan bearing Khata No. 33, Khatoni No. 58 in Mohal Kadna.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's correct name is Smt. Sulkshana Devi w/o Late Sh. Kesar Singh but the name of the applicant is recorded in revenue record Smt. Sudershana Devi w/o Late Sh. Kesar Singh.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to all General public concerned that objection in this regard for correction of the name of Smt. Sudershana Devi w/o Late Sh. Kesar Singh shall be heard by the undersigned on 27-01-2026 in this court at Raja Ka Talab. Any person having any objection to make in the matter may due so on the said date and place in person or through legal practitioner or through recognised agent. In case of non appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 27-12-2025.

Seal.

Sd/-
Naib-Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, District Kangra (H.P.).

**In the Court of Sh. Kartar Chand, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Amit Kumar s/o Kishori Lal Ward No. 1, Kuthar, P.O. Dhanotu, Tehsil Shahpur, Distt. Kangra (H.P.)

2. Smt. Kajal Kumari d/o Birendra Rishidev, r/o Ward No. 5, Farhi Kundlipur Koskapur, P.O. Koskapur, Distt. Araria state Bihar 854318. . . Applicants.

Versus

1. General Public.

2. Local Registrar, Nagar Panchayat Manjhgran(Ladwara)

. . Respondents.

Subject.—Application for the Marriage Registration u/s 816 of Special Marriage Act, 1954.

Applicants Sh. Amit Kumar s/o Kishori Lal Ward No. 1, Kuthar, P.O. Dhanotu, Tehsil Shahpur, Distt. Kangra (H.P.) and Smt. Kajal Kumari d/o Birendra Rishidev, r/o Ward No. 5, Farhi Kundlipur Koskapur, P.O. Koskapur, Distt. Araria state Bihar has filled an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 29-11-2023 at Kuthar, P.O. Dhanotu, Tehsil Shahpur, Distt. Kangra (H.P.) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objection personally or in writing before this court on or before 24-01-2026. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-
(KARTAR CHAND),
Marriage Officer-cum-Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, जयसिंहपुर,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 820428 / 2025

तारीख पेशी 15-01-2026

अजय शर्मा पुत्र रोशन लाल शर्मा, निवासी गांव रामनगर, डा0 हलेड, तहसील जयसिंहपुर, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

मुश्त्री मुनादी.—आम जनता वासी गांव रामनगर, डा0 हलेड एवं तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

उपरोक्त विषय के संदर्भ में प्रार्थी अजय शर्मा पुत्र रोशन लाल शर्मा, निवासी गांव रामनगर, डा0 हलेड, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने प्रार्थना-पत्र पेश करके प्रार्थना की है कि उसके पिता श्री रोशन लाल शर्मा पुत्र प्रेम दास की मृत्यु दिनांक 10-08-2006 को गांव रामनगर व डा0 हलेड, तहसील जयसिंहपुर में हुई है लेकिन वह अनभिज्ञता के कारण इसका इन्द्राज ग्राम पंचायत मुंगल में दर्ज नहीं करवा सका है। जिसे प्रार्थी अब करवाना चाहता है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी के पिता रोशन लाल पुत्र प्रेम दास की मृत्यु दिनांक 10-08-2006 को ग्राम पंचायत मुंगल में पंजीकरण करने में कोई आपत्ति या एतराज हो तो वह अपना पक्ष रखने हेतु इस मुकद्दमा की पैरवी हेतु निर्धारित तिथि पेशी 15-01-2026 को प्रातः 11.00 बजे इस न्यायालय में असालतन या वकालतन हाजिर आकर पैरवी कर सकता है अन्यथा हाजिर न आने की सूरत में नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं सहायक समाहर्त
द्वितीय श्रेणी, जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत अतिरिक्त जिला दण्डाधिकारी एवं उप-मण्डलाधिकारी उपमण्डल पूह,
जिला किन्नौर (हि0प्र0)

केस नं0 15/2025

श्री छेवांग रिंगजिन, सपुत्र स्व0 श्री डण्डूप पलदन, निवासी गांव व डा0 सुन्नम, तहसील पूह, जिला किन्नौर (हि0प्र0) प्रार्थी।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की धारा 13(3) के अन्तर्गत मृत्यु इद्राज बारे।

प्रार्थी श्री देवांग रिंगजिन सुपुत्र स्व0 श्री डण्डूप पलदन, निवासी गांव व डा0 सुन्नम, तहसील पूह, जिला किन्नौर (हि0प्र0) ने जिला पंजीयक जन्म एवं मृत्यु एवं मुख्य चिकित्सा अधिकारी, जिला किन्नौर के माध्यम से अपने पिता स्व0 श्री डण्डूप पलदन की मृत्यु दिनांक 27-11-1994 का इन्द्राज सचिव ग्राम पंचायत सुन्नम, जिला किन्नौर के कार्यालय अभिलेख (मृत्यु इद्राज रजिस्टर) में करवाने बारे आवेदन पत्र दायर किया है। प्रार्थी का दावा है कि उसके पिता स्व0 डण्डूप पलदन का देहान्त दिनांक 27-11-1994 को हुआ है परन्तु अज्ञानतावश उनकी मृत्यु का इन्द्राज सचिव ग्राम पंचायत सुन्नम, तहसील पूह, जिला किन्नौर के कार्यालय अभिलेख में न करवाया जा सका है।

अतः आम जनता, स्व० श्री डण्डूप पलदन के कानूनी वारसान व सगे सम्बन्धियों को इस अदालती इशतहार के माध्यम से सूचित किया जाता है कि यदि किसी को भी उक्त व्यक्ति स्व० डण्डूप पलदन, निवासी गांव व डा० सुन्नम, तहसील पूह, जिला किन्नौर हि०प्र० की मृत्यु दिनांक 27-11-1994 के इन्द्राज करने बारे कोई आपत्ति हो तो वह अपना एतराज भीतर एक माह किसी भी कार्यदिवस को असालतन या वकालतन अधोहस्ताक्षरी के कार्यालय में आकर दायर कर सकता है। आम जनता व मृतक के परिजनों की तरफ से कोई भी एतराज प्राप्त न होने की सूरत में आवेदन पत्र पर आगामी कार्यवाही अमल में लाई जाएगी व उसके पश्चात प्राप्त होने वाला कोई भी एतराज मान्य न समझ जाएगा।

यह इशतहार आज दिनांक 29-12-2025 को मेरे हस्ताक्षर एवं कार्यालय मोहर द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
अतिरिक्त जिला दण्डाधिकारी,
उप-मण्डल पूह, जिला किन्नौर (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

आरुशी पुत्री स्व० श्री हरदयाल, निवासी गांव बठाह, डाकघर हाटकोटी, तहसील जुब्बल, जिला शिमला (हि० प्र०) प्रार्थिया।

बनाम

आम जनता तहसील जुब्बल, जिला शिमला हिमाचल प्रदेश

उनवान मुकद्दमा.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में श्रीमती कुसुम लता पत्नी स्व० श्री हरदयाल, निवासी गांव बठाह, डाकघर हाटकोटी, तहसील जुब्बल, जिला शिमला (हि० प्र०) ने प्रार्थना-पत्र गुजारा है जिसमें प्रार्थिया ने निवेदन किया है कि उनकी पुत्री आरुशी का जन्म 29-11-2005 को गांव बठाह, ग्राम बढाल, तहसील जुब्बल, जिला शिमला में हुआ है। आरुशी का जन्म परिवार रजिस्टर नकल में 29-11-2005 दर्ज है परन्तु जन्म पंजीकरण रजिस्टर ग्राम पंचायत बढाल में उनकी बेटी के जन्म का पंजीकरण नहीं किया गया है। प्रार्थिया अपनी बेटी आरुशी की जन्म तिथि का पंजीकरण ग्राम पंचायत बढाल, तहसील जुब्बल, जिला शिमला (हि० प्र०) के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहती है।

अतः इस इशतहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपर्युक्त प्रार्थिया के जन्म का पंजीकरण ग्राम पंचायत बढाल, तहसील जुब्बल, जिला शिमला (हि० प्र०) में दर्ज करने बारे कोई भी उजर व एतराज हो तो वह दिनांक 29-01-2026 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्यदिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन या वकालतन पेश कर सकता है। यदि उक्त तिथि तक कोई भी उजर व एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थिया का जन्म पंजीकरण ग्राम पंचायत बढाल, तहसील जुब्बल में दर्ज करवाने बारे किसी को कोई भी आपत्ति नहीं है और उपरोक्त व्यक्ति का जन्म पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत बढाल को जारी कर दिए जाएंगे।

आज दिनांक 29-12-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
(कंवर युद्ध अभय सिंह,
कार्यकारी दण्डाधिकारी,
जुब्बल, जिला शिमला (हि० प्र०)।

**ब अदालत गुरमीत जी० नेगी (हि०प्र०से०), उप-मण्डलीय दण्डाधिकारी, जुब्बल,
जिला शिमला, हिमाचल प्रदेश**

श्रीमती संजुशा पत्नी श्री चंदर सिंह, निवासी गांव थाना, डाकघर मांदल, उप-तहसील सरस्वतीनगर सावडा, जिला शिमला (हि० प्र०) प्रार्थिया।

बनाम

आम जनता तहसील जुब्बल, हिमाचल प्रदेश

सार्वजनिक सूचना प्रकाशित करने बाबत (राजपत्र ईशतहार)

इस अदालत हजा में श्रीमती संजुशा पत्नी श्री चंदर सिंह, निवासी गांव थाना, डाकघर मांदल, उप-तहसील सरस्वतीनगर सावडा, जिला शिमला (हि० प्र०) ने इस कार्यालय में एक आवेदन प्रस्तुत किया है जिसमें यह कथन प्रस्तुत किया गया है कि उनकी पुत्री कुमारी सहज की दसवीं कक्षा की अंकतालिका में अंकित जन्म तिथि एवम् पिता का नाम त्रुटिपूर्ण है। आवेदिका के अनुसार दसवीं कक्षा की अंकतालिका में उनकी पुत्री कुमारी सेहज की जन्म तिथि 28-03-2010 अंकित है तथा पिता का नाम चंदर जिन्टा दर्शाया गया है जबकि वास्तविक विवरण (जन्म प्रमाण-पत्र व परिवार रजिस्टर की नकल) के अनुसार सही जन्म तिथि 08-04-2009 है तथा पिता का सही नाम चंदर सिंह है। आवेदिका द्वारा इस कार्यालय में प्रमाण के तौर पर कुमारी सहज का जन्म प्रमाण-पत्र तथा परिवार रजिस्टर की प्रमाणित नकल प्रस्तुत की गई है। प्रस्तुत अभिलेखों के अवलोकन से यह प्रमाणित होता है कि जन्म प्रमाण-पत्र एवं परिवार रजिस्टर में कुमारी सहज की जन्म तिथि 08-04-2009 है तथा पिता का नाम चंदर सिंह अंकित है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को कुमारी सहज की दसवीं कक्षा की अंकतालिका में जन्म तिथि एवं पिता के नाम संशोधन के संबंध में कोई आपत्ति हो, तो वह अपनी आपत्ति असातन व वकालतन दिनांक 31 जनवरी, 2026 को दोपहर 2 बजे अदालत हजा में हाजिर होकर अपना एतराज पेश कर सकता है। निर्धारित अवधि के पश्चात् किसी भी आपत्ति पर कोई विचार नहीं किया जाएगा।

मोहर।

हस्ताक्षरित /
(गुरमीत जी० नेगी, हि०प्र०से०),
उप-मण्डल दण्डाधिकारी (ना०),
जुब्बल, जिला शिमला (हि० प्र०)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

1. Sh. Ashish Sharma s/o Sh. Ashwani Kumar Sharma, r/o Flat No. 4, Block 12A, phase-III, Sector-5, New Shimla (H.P.) age 38 years.

2. Ms. Aakriti Sharma, d/o Sh. Ashit Sharma, r/o Village Alima, P.O. & Tehsil Palampur, Distt. Kangra, Himachal Pradesh age 35 years.

Versus

General Public

Subject.—Registration of Marriage under the H.P. Registration of Marriage Act, 1996.

Sh. Ashish Sharma s/o Sh. Ashwani Kumar Sharma, r/o Flat No. 4, Block 12A, phase-III, Sector-5, New Shimla (H.P.) Ms. Aakriti Sharma, d/o Sh. Ashit Sharma r/o Village Alima, P.O. & Tehsil Palampur, Distt. Kangra, Himachal Pradesh have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 18-04-2025 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/ Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before this court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 30-12-2025

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-
Sub-Divisional Magistrate, Shimla (Rural).*

ब अदालत श्री चाँद राम कश्यप, सहायक समाहर्ता द्वितीय श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 7/2023

तारीख मरजुआ : 15-02-2023

तारीख पेशी : 17-01-2026

श्री गण देवता मन्दिर (देवरा) कमेटी, रजिस्ट्रड मार्फत प्रधान अमर सिंह ठाकुर पुत्र स्व0 देवी सरन ठाकुर, निवासी गांव रज्ञान, डाकघर भौंट, तहसील शिमला, हिमाचल प्रदेश प्रार्थी।

बनाम

आम जनता

राजस्व अभिलेख में नाम दुरुस्ती के बारे पत्र।

श्री गण देवता मन्दिर (देवरा) कमेटी, रजिस्ट्रड मार्फत प्रधान अमर सिंह ठाकुर पुत्र स्व0 देवी सरन ठाकुर, निवासी गांव रज्ञान, डाकघर भौंट, तहसील शिमला, हिमाचल प्रदेश ने इस आशय के साथ प्रस्तुत किया है जमाबंदी वर्ष साल 2006-2007 के खाता/खतौनी 3/4, खसरा नम्बर 3, 8, 9, 13, 18, 23, 32, 33, 34, 37, 48, 50, 54, 64, 67, 72, कित्ता 17, कुल रकबा 01-72-18 में मृतक चेताराम पुत्र मस्त राम को गण देवता का मोहतमीम दिखाया गया है और चेत राम पुत्र मस्त राम मोहतमीम गण देवता पधोग की मृत्यु 45 वर्ष पूर्व हो चुकी है और चेत राम के कोई जायज वारसन न है लेकिन देवता कमेटी द्वारा आज तक राजस्व विभाग को चेताराम का कोई भी मृत्यु प्रमाण-पत्र जिससे प्रतीत हो कि चेताराम की मृत्यु हो चुकी है और देवता कमेटी को दर्ज करना चाहता है।

अतः इश्तहार हजा के आदेश के बाद बजरिया इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा राजस्व रिकार्ड में उपरोक्त दुरुस्ती करने बारे कोई उजर व एतराज हो तो स्वयं या लिखित तौर पर दिनांक 17-01-2026 को प्रातः 10.00 बजे कोर्ट परिसर चक्कर में या उपरोक्त तिथि से पहले अपना एतराज पेश करें अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 29-12-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / —
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

**Before Shri Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
27/2025	12-12-2025	12-01-2026

Sh. Sewak Ram s/o Shri Bajiru Ram, r/o Village Sheel, P.O. Jagjit Nagar, Tehsil Kasauli,
District Solan, Himachal Pradesh . . . *Applicant.*

Versus

General Public . . . *Respondents.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Sewak Ram s/o Shri Bajiru Ram, r/o Village Sheel, P.O. Jagjit Nagar, Tehsil Kasauli, District Solan, Himachal Pradesh has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 14-04-1967 at home in Village Sheel, P.O. Jagjit Nagar, Tehsil Kasauli, District Solan, Himachal Pradesh as per affidavit furnished by the applicant & relevant documents attached in case file, but his date of birth could not be registered in the records of Gram Panchayat Jagjit Nagar, Tehsil Kasauli, District Solan, Himachal Pradesh within stipulated period. Hence he prayed for passing necessary orders to the Registrar, Births and Deaths registration, Gram Panchayat Jagjit Nagar, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Sewak Ram s/o Shri Bajiru Ram & Manita Devi may submit their objections in writing in this court on or before 12-01-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of December, 2025.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
57/2025	29-12-2025	28-01-2026

Smt. Geeta Devi d/o Shri Babu Ram, r/o Village Rathoh, P.O. Kashlog, Tehsil Arki, District Solan, Himachal Pradesh . . . *Applicant.*

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Geeta Devi d/o Shri Babu Ram, r/o Village Rathoh, P.O. Kashlog, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 15-06-1963 at Village Rathoh, but her birth has not been entered in the records of Gram Panchayat Kashlog, Tehsil Arki, District Solan (H.P.) as per the Non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kashlog, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having objection for registration of delayed birth in respect Smt. Geeta Devi, may submit their objections in writing in this office on or before 28-01-2026 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 29th day of December, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

**In the Court of Rajeev Ranta, Executive Magistrate-cum-Tehsildar Solan,
District Solan (H.P.)**

In the matter of :

Smt. Krishna Devi d/o Shri Kanshi Ram, r/o Village Kabadhar-Gura, P.O. Kabakalan, Tehsil & District Solan (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, the applicant Smt. Krishna Devi d/o Shri Kanshi Ram, r/o Village Kabadhar-Gura, P.O. Kabakalan, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 20-05-1960 and place of birth is at r/o Village Kabadhar-Gura, P.O. Kabakalan, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of G.P. Kabakalan, Tehsil & District Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Krishna Devi d/o Shri Kanshi Ram, may submit their objections in writing or appear in person in this court on or before 02-02-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 31st day of December, 2025.

Seal.

Sd/-
(RAJEEV RANTA),
Executive Magistrate-cum- (Tehsildar),
Solan, District Solan (H. P.).

**Before Shri Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
26/2025	08-12-2025	12-01-2026

Smt. Lata Devi d/o Shri Ram Dass, r/o Village Top-ki-Ber, P.O. Deothi, Tehsil & District Solan, Himachal Pradesh . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Lata Devi d/o Shri Ram Dass, r/o Village Top-ki-Ber, P.O. Deothi, Tehsil & District Solan, Himachal Pradesh has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 31-12-1977 at Village Dadol Khurd, P.O. Kot, Tehsil & District Solan, Himachal Pradesh as per affidavit furnished by the applicant & relevant documents attached in case file, but her date of birth could not be registered in the records of Gram Panchayat Kot, Tehsil Kasauli, District Solan, Himachal Pradesh within stipulated period. Hence she prayed for passing necessary orders to the Registrar, Births and Deaths registration, Gram Panchayat Kot, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Lata Devi d/o Shri Durga Ram s/o Smt. Sewti Devi presently wife of Sh. Ram Dass may submit their objections in writing in this court on or before 12-01-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of December, 2025.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Ankush Kumar age 21 years s/o Sh. Nikka Ram, r/o Village Kehlwin, P.O. Tanoh, Tehsil Bangana, District Una (H.P.)

2. Shakshi Kumari age 21 years d/o Sh. Rajesh Kumar, r/o V.P.O. & Tehsil Sujanpur, District Hamirpur (H.P.).

. . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954.

Sh. Ankush Kumar s/o Sh. Nikka Ram, r/o Village Kehlwin, P.O. Tanoh, Tehsil Bangana, District Una (H.P.) and Shakshi Kumari d/o Sh. Rajesh Kumar, r/o V.P.O. & Tehsil Sujanpur, District Hamirpur (H.P.) at present w/o Sh. Ankush Kumar s/o Sh. Nikka Ram, r/o Village Kehlwin, P.O. Tanoh, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 06-10-2025 at Village Kehlwin, P.O. Tanoh, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954 Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 30-01-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 27th December, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

CHANGE OF NAME

I, Khima Devi w/o Narotam Ram, r/o Balt, Tehsil Sadar, Mandi (H.P.) declare that I want to change my name from Khimi Devi to Khima Devi in Aadhar Card 7379 5357 2032. All concerned please may note.

KHIMA DEVI
w/o Narotam Ram,
r/o Balt, Tehsil Sadar, Mandi (H.P.).

CORRECTION OF NAME

I, Anita Kumari w/o Rakesh Kumar, Village Siram, Post Office Marathu 104, Marathu, Distt. Mandi (H.P.) declare that my minor son's correct name is Nikhil Rana. In Aadhar No. 8018 7853 2605 as Nikhel Rana is wrongly entered.

ANITA KUMARI
w/o Rakesh Kumar,
Village Siram, Post Office Marathu 104, Marathu,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Kamal Singh s/o Chatar Singh, r/o Village Kulal, P.O. Mindhal, Pargana Sach, Tehsil Pangi, Distt. Chamba (H.P.)- 176 323 declare that my name is Kamala Singh on my Aadhar Card No. 7581 3063 3952. My name on my Aadhar Card should be changed from Kamala Singh to Kamal Singh. Please all note.

KAMAL SINGH
s/o Chatar Singh,
r/o Village Kulal, P.O. Mindhal, Pargana Sach,
Tehsil Pangi, Distt. Chamba (H.P.)- 176 323.

CHANGE OF NAME

I, Parveen Kumar s/o Sh. Prem Chand, r/o Ladyoh, P.O. Barara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) declare that I have changed my name from Praveen Kumar to Parveen Kumar for all purposes in future. Please note.

PARVEEN KUMAR
s/o Sh. Prem Chand,
r/o Ladyoh, P.O. Barara,
Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Sanjay Kumari w/o Dinesh Kumar (D.O.B. 18-03-1975), c/o Bhardwaj Niwas, Near Ganga Public School, Lower Khalini, Jhanjhiri, Shimla, P.O. Rajhana, Tehsil Shimla (H.P.) declare that I have changed my name from Sanju (old name) to Sanjay Kumari (new name). All concerned please may note.

SANJAY KUMARI
w/o Dinesh Kumar,
c/o Bhardwaj Niwas, Near Ganga Public School, Lower Khalini,
Jhanjhiri Shimla, P.O. Rajhana, Tehsil Shimla (H.P.).

CHANGE OF NAME

I, Raju Batha s/o Tulsi Ram Batha, c/o Prem Dogra, Tharmla (14), Shimla (H.P.)- 171 202 declare that I have changed my minor son's name from Arun Bantha (old name) to Arun Batha (new name). All concerned please may notice.

RAJU BATHA
s/o Tulsi Ram Batha,
c/o Prem Dogra, Tharmla (14),
Shimla (H.P.)- 171 202.

CHANGE OF NAME

I, Minaa Bano w/o Dilshad Khan, r/o H. No. 302/12, Mohalla Chiranwali, Near Katcha Tank, Nahan, Distt. Sirmaur (H.P.) declare that I have changed my name from Minaa Bano (old name) to Meena Bano (new name). All concerned please note.

MINAA BANO
w/o Dilshad Khan,
r/o H. No. 302/12, Mohalla Chiranwali,
Near Katcha Tank, Nahan, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Monika Devi w/o Sh. Ashwani Kaundal, r/o Vill. Goies, P.O. & Tehsil Galore, Distt. Hamirpur (H.P.) declare that I have changed my name from Monika Kaundal to Monika Devi. All concerned please may note.

MONIKA DEVI
w/o Sh. Ashwani Kaundal,
r/o Vill. Goies, P.O. & Tehsil Galore,
Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Suraksha Devi w/o Sh. Ami Chand, r/o Village Chamarkad, P.O. Jia, Sub-Tehsil Chachian, Tehsil Palampur, Distt. Kangra (H.P.) do hereby declare that in P.P.O. issued by Department of Telecommunication of my husband Ami Chand his spouse name / my name is entered wrongly as Sunekha Devi, whereas my correct name is Suraksha Devi. My name may please be corrected as Suraksha Devi.

SURAKSHA DEVI
w/o Sh. Ami Chand,
r/o Village Chamarkad, P.O. Jia, Sub-Tehsil Chachian,
Tehsil Palampur, Distt. Kangra (H.P.).

